

**Affidavit to be Furnished by the candidate alongwith Nomination Paper
Before the Returning Officer**

For election to.....(name of the House)

From...37...Rajnagar...Constituency (Name of the Constituency)

I Mr. Rampratap Singh son/daughter/wife of Lat. Lat. ex. Paswan

Aged 72 years, resident of V. J. Nagar P.O. (mention full postal address), a candidate at the above

Election, do hereby solemnly affirm and state on oath as under: Selkheti via - Jaynagar Dist - Madhubani
PIN-847226

(strike out whichever is not applicable)

(1) I am a candidate set up by B. J. P. (name of the political party) / am contesting as an independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self	AVMPP0956	2024-25	
2.	Spouse	NIL	NIL	NIL
3.	Dependent 1			
4.	Dependent 2			
5.	Dependent 3			

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	—
(b)	Name of the court, Case No. and Date of order taking cognizance :	—
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	—

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	NA
(b)	Name of the Court(s), Case No. and Date(s) of order(s) :	—

(Signature)

(c)	Punishment imposed :	NA
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(5) That I give herina below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given
2. In case of deposit/investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
4. 'Dependent', here means a person, substantially dependent on the income of the candidate.
5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	12,000/-				
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	SBI BANK 892017/20 INDIAN BANK 35,302/-	Nil	Nil	Nil	Nil
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	Nil	Nil	Nil	Nil	Nil
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	Nil	Nil	Nil	Nil	Nil
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	Nil	Nil	Nil	Nil	Nil
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc. Year of Purchase and amount)	Maruti Suzuki BA01HS 7337 23,00,000/-	Nil	Nil	Nil	Nil
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	Nil	Nil	Nil	Nil	Nil

Amrinder Singh

(viii)	Any other assets such as value of Claims/interest	Nil	Nil	Nil	Nil	Nil
(ix)	Gross Total value	Nil	Nil	Nil	Nil	Nil

B. Details of immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land					
	Location(s)	Village - Seethabati				
	Survey number(s)	9398, 9399, 7683				
	Area (Total measurement in acres)	1.5600				
	Whether inherited property (Yes or NO)	yes				
	Date of purchase in case of self acquired property	5 Kathha 1-8-2007				
	Cost of Land (in case of purchase) at the time of purchase	72000				
	Any investment on the land by way of development, construction etc.	Nil				
	Approximate Current market value	10,20,000/-				
(ii)	Non-Agricultural Land					
	Location(s)	Nil				
	Survey number(s)	Nil				
	Area (Total measurement in sq. ft.)	Nil				
	Whether inherited property (Yes or NO)	Nil				
	Date of purchase in case of self acquired property	Nil				
	Cost of Land (in case of purchase) at the time of purchase	Nil				
	Any investment on the land by way of development, construction etc.	Nil				
	Approximate Current market value	Nil				
(iii)	Commercial Buildings (including apartments)					
	Location(s)	Nil				
	Survey number(s)	Nil				
	Built up Area (Total measurement in sq. ft.)	Nil				

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	Whether inherited property (Yes or NO)	Nil	—	—	—	—
	Date of purchase in case of self acquired property	Nil	—	—	—	—
	Cost of property (in case of purchase) at the time of purchase	Nil	—	—	—	—
	Any Investment on the property by way of development, construction etc.	Nil	—	—	—	—
	Approximate Current market value	Nil	—	—	—	—
(iv)	<u>Residential Buildings</u> (including apartments.) - Location(s) - Survey number(s)	Sellibetla 6257, 6259	—	—	—	—
	Area (Total measurement in sq. ft.)	3800	—	—	—	—
	Built up Area (Total measurement in sq. ft.)	2000	—	—	—	—
	Whether inherited property (Yes or NO)	yes	—	—	—	—
	Date of purchase in case of self acquired property	Nil	—	—	—	—
	Cost of property (in case of purchase) at the time of purchase	Nil	—	—	—	—
	Any Investment on the land by way of development, construction etc.	Nil	—	—	—	—
	Approximate Current market value	10,00,000/-	—	—	—	—
(v)	Others (such as interest in property)	Nil	—	—	—	—
(vi)	Total of Current Market Value of (i) to (v) above	20,20,000/-	—	—	—	—

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	<u>Loan or dues to Bank/Financial Institution(s)</u> Name of Bank or FI Amount outstanding Nature of loan	Nil	—	—	—	—
	<u>Loan or dues to any individuals/ Entity other than mentioned in (i) above.</u> Name(s) Amount outstanding Nature of loan	Shri Basu Senthil - 24,000/-	—	—	—	—

L. H. S. R. U. S. R. 19

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	Any other liability	—	—	—	—
	Grand total of liabilities	—	—	—	—
(ii)	<u>Government Dues:</u>				
	Dues to departments dealing with government accommodation	—	—	—	—
	Dues to departments dealing with supply of water	—	—	—	—
	Dues to departments dealing with supply of electricity	—	—	—	—
	Dues to departments dealing with supply of telephones/mobiles	—	—	—	—
	Dues to departments dealing with government transport (including aircrafts and helicopters)	—	—	—	—
	Income Tax Dues	NIT	—	—	—
	Wealth Tax Dues	NIT	—	—	—
	Service Tax Dues	NIT	—	—	—
	Municipal/Property Tax Dues	NIT	—	—	—
	Sales Tax Dues	NIT	—	—	—
	Any other dues	NIT	—	—	—
	Grand total of all Govt. dues	NIT	—	—	—

(7) Details of profession or occupation:

- a. Self.....
b. Spouse.....

profession / pay Govt. M.L.A.

(8) My educational qualification is as under:

M.A., LL.B., P.H.D.

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. DR RAM PRITPASWAN
2.	Full postal address	VILL + POST - SELLIBELLI
3.	Number and Name of the constituency and state	37 Raynagar (SC) VIDHAN SABHA
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	B. J. P. Birkod
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	01

Signature

(c) Total number of Pending cases where the court (s) have taken cognizance		ZERO				
5.	PAN of AVHPP0956C	Year for which last Income Tax Return filed	Total Income Shown			
(a) Candidate		2024-25				
(b) Spouse:						
(c) Dependents						
6. Details of Assets and Liabilities in rupees						
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)		Nil	Nil	Nil	Nil
B.	Immovable Asset	20,20,000/-	Nil	Nil		
(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	72000/-	Nil	Nil	Nil	Nil
(ii)	Approximate Current Market Price of Asset (Total Value)	Nil	Nil	Nil	Nil	Nil
7	Liabilities	Nil	Nil	Nil	Nil	Nil
	(i) Government dues (Total)	Nil	Nil	Nil	Nil	Nil
	(ii) Loans from Bank, Financial Institutions and others (Total)	Nil	Nil	Nil	Nil	Nil
8.	Highest educational qualification: MA + L.L.B., P.H.D.					
1	Matric - K.S.H.E. School, Chhachaha - 1969					
2	INTER - D.B. College, Jangarh - 1975 (Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)					
3	GRADUATION - L.S.N. Sarbalepahi (L.N.M.V. 1983)					
4	POST GRADUATE - L.N.M.V. Daxbhanga - 1987					
5	L.L.B. L.N.M.V. - Daxbhanga - 1993					
6	P.H.D. L.N.M.V. Daxbhanga - 2019					

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at... Purlana ...this the... 01 ...day of... June ...2025...

Linghachand
30.6.2025
DEPONENT

Linghachand
30.6.2025

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

4. The affidavit should be either typed or written legibly and neatly.